

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No. 321 & 12 Ors./ (MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: M/s. Raj oil Mills Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|-------------------------------------|-------------------|-------------------------------------|
| (357) | 1. Usha P. Bhokita (100288) | | Representative Santosh Holwarthe |
| (344) | 2. Keshunira B. Colabewala (100114) | | |
| (346) | 3. Aban B. Colabewala (100115) | | |
| (345) | 4. Ketayun B. Colabewala (100116) | | |
| (322) | 5. Adwait Anant Joslekar (100321) | | Representative Ajay Dorekar. |
| (323) | 6. Asha Anant Joslekar (100428) | | |
| (328) | 7. Vidya Adwait Joslekar (100112) | | |
| (324) | 8. Geeta Ramesh Sohoni (100113) | | |
| | 9. Mrs. Dulcine d'silva (100586) | mat dt. 22-2-2014 | |
| | She is my wife - disabled. | | |

ORDER

Application No. 321 & 12 Others/73(4)/2017
NCLT/MB/MAH/2017

1. Applicants are present.
2. However, in ^athe situation when the Respondent Company is already in the process of CIRP, these Applicants are required to approach the Insolvency Professional and lodge their respective claims.

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3. On the next date of hearing, the Applicants will revert back about the progress of their claims.

4. Adjourned to **29th November, 2017 at 2.30 p.m.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 17.10.2017
vkr

Sd/-

M.K. Shrawat
Member (Judicial)